

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF METROPOLIS LOGISTICS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Metropolis Logistics Private Limited
2.	Date of incorporation of corporate debtor	13.02.2012
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64200DL2012PTC231388
5.	Address of the registered office and principal office (if any) of corporate debtor	K-2, 832 Khasra No.-834, Near Mata Chowk - Mahipalpur, New Delhi-110037 (as per order) Plot No. 50, G/F, Kh. No. 1128, B-Block, Rangpuri Extension, Mahipalpur, South West Delhi - 110037, India (as per MCA)
6.	Insolvency commencement date in respect of corporate debtor	16.05.2025 (Order received on 19.05.2025)
7.	Estimated date of closure of insolvency resolution process	12.11.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Harman Jit Singh Registration No. - IBBI/IPA-001/IP-P-02034/2020-2021/13080
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: #332, Phase-1, Near Singla Clinic, Sahibzada Ajit Singh Nagar - 160055, Punjab Email: ipcaharmanghai@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: #332, Phase-1, Near Singla Clinic, Sahibzada Ajit Singh Nagar - 160055, Punjab Email: irpmetropolislogistics@gmail.com
11.	Last date for submission of claims	02.06.2025 (14 days from the date of receipt of CIRP admission order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, Court-V has ordered the commencement of a corporate insolvency resolution process of the Metropolis Logistics Private Limited on 16.05.2025. (**Order received on 19.05.2025**)

The creditors of Metropolis Logistics Private Limited are hereby called upon to submit their claims with proof on or before 02.06.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. - Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



Harman Jit Singh
IBBI/IPA-001/IP-P-02034/2020-2021/13080
AFA valid up to 30.06.2025
Interim Resolution Professional
For Metropolis Logistics Private Limited
Email: irpmetropolislogistics@gmail.com

Date: 21.05.2025

Place: Mohali

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF METROPOLIS LOGISTICS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Metropolis Logistics Private Limited
2.	Date of incorporation of corporate debtor	13.02.2012
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64200DL2012PTC231388
5.	Address of the registered office and principal office (if any) of corporate debtor	K-2, 832 Khasra No. 834, Near Mata Chowk Mahipalpur, New Delhi-110037 (as per order) Plot No. 50, G/F, Kh. No. 1128, B-Block, Rangpuri Extension, Mahipalpur, South West Delhi - 110037, India (as per MCA)
6.	Insolvency commencement date in respect of corporate debtor	16.05.2025 (Order received on 19.05.2025)
7.	Estimated date of closure of insolvency resolution process	12.11.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Harman Jit Singh Registration No. IBBI/IPA-001/IP-P-02034/2020-2021/13080
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: #332, Phase-1, Near Singla Clinic, Sahibzada Ajit Singh Nagar - 160055, Punjab Email: ipcaharmanghai@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: #332, Phase-1, Near Singla Clinic, Sahibzada Ajit Singh Nagar - 160055, Punjab Email: irpmetropolislogistics@gmail.com
11.	Last date for submission of claims	02.06.2025 (14 days from the date of receipt of CIRP admission order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads Not applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, Court-V has ordered the commencement of a corporate insolvency resolution process of the Metropolis Logistics Private Limited on 16.05.2025. **(Order received on 19.05.2025)**

The creditors of Metropolis Logistics Private Limited are hereby called upon to submit their claims with proof on or before 02.06.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.-Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Harman Jit Singh

IBBI/IPA-001/IP-P-02034/2020-2021/13080

AFA valid up to 30.06.2025

Interim Resolution Professional

For Metropolis Logistics Private Limited

Email: irpmetropolislogistics@gmail.com

Date: 21.05.2025

Place: Mohali

सार्वजनिक घोषणा

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए शोधन अक्षमता प्रस्ताव प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन)

मेट्रोपोलिस लॉजिस्टिक्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण

1.	कार्पोरेट ऋणी का नाम	मेट्रोपोलिस लॉजिस्टिक्स प्राइवेट लिमिटेड
2.	कार्पोरेट ऋणी के समावेश की तिथि	13.02.2012
3.	प्राधिकारी जिसके अंतर्गत कार्पोरेट व्यक्ति समावेश/पंजीकृत है	आरओसी दिल्ली
4.	कार्पोरेट पहचान नंबर/ कार्पोरेट ऋणी का सीमित देयता पहचान नंबर	U64200DL2012PTC231388
5.	कार्पोरेट ऋणी के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई है) का पता	के-2, 832 खसरा नंबर 834, माता चौक के पास महिपालपुर, नई दिल्ली-110037 (आदेश के अनुसार) प्लॉट नंबर 50, जी/एफ, ख. नंबर 1128, बी-ब्लॉक, रंगपुरी एक्सटेंशन, महिपालपुर, दक्षिण पश्चिमी दिल्ली-110037, भारत (एमसीए के अनुसार)
6.	कार्पोरेट ऋणी के परिशोधन की शुरुआती तिथि	16.05.2025 (19.05.2025 को आदेश प्राप्त हुआ)
7.	दिवालियापन प्रस्ताव प्रक्रिया के समापन की अनुमानित तिथि	12.11.2025
8.	अंतरिम प्रस्ताव पेशेवर के रूप में के कार्यरत दिवालियापन पेशेवर का नाम व पंजीकरण नंबर	हरमन जीत सिंह, रजि. नं. IBB/IPA-001/IP-P-02034/2020-2021/13080
9.	अंतरिम प्रस्ताव पेशेवर का पता व ई-मेल जैसा कि बोर्ड के साथ पंजीकृत है।	पंजीकृत पता: #332, फेज-1, सिंगला क्लिनिक के पास, साहिबजादा अजीत सिंह नगर, पंजाब-160055, पंजाब ईमेल: ipcaharmanghai@gmail.com
10.	अंतरिम प्रस्ताव पेशेवर से पत्राचार के लिए प्रयोग की जाने वाली ईमेल तथा पता, यदि क्रम संख्या 9 में दिए विवरण से अलग है	पत्राचार पता: #332, फेज-1, सिंगला क्लिनिक के पास, साहिबजादा अजीत सिंह नगर, पंजाब-160055, पंजाब ईमेल: irpmetropolislogistics@gmail.com
11.	दावों को प्रस्तुत करने की अंतिम तिथि	02.06.2025 (सीआईआरपी प्रवेश आदेश की प्राप्ति की तारीख से 14 दिन)
12.	अंतरिम प्रस्ताव पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के खण्ड (बी) के अधीन लेनदार की श्रेणी, यदि कोई है	लागू नहीं
13.	श्रेणी में लेनदार के प्राधिकृत प्रतिनिधि के रूप में चिह्नित दिवालियापन पेशेवर के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) संबंधित फार्म और (ख) प्राधिकृत प्रतिनिधि का विवरण पर उपलब्ध है:	https://ibbi.gov.in/en/home/downloads लागू नहीं।

एतद्वारा सूचना दी जाती है कि नेशनल कंपनी लॉ ट्रिब्यूनल, नई दिल्ली बेंच, कोर्ट-V ने दिनांक 16.05.2025 को मेट्रोपोलिस लॉजिस्टिक्स प्राइवेट लिमिटेड की कारपोरेट दिवालियापन प्रस्ताव प्रक्रिया को शुरू करने का आदेश दिया है। (आदेश दिनांक 19.05.2025 को प्राप्त हुआ)

मेट्रोपोलिस लॉजिस्टिक्स प्राइवेट लिमिटेड के लेनदारों को केवल प्रविष्टि नंबर 10 के अंतर्गत वर्णित पतों पर अंतरिम प्रस्ताव पेशेवर को 02.06.2025 को या उस से पूर्व अपने दावों को प्रमाण सहित प्रस्तुत करने के लिए एतद्वारा आमंत्रित किया जाता है।

वित्तीय लेनदारों को केवल इलैक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी लेनदारों अपने दावे व्यक्ति, डाक द्वारा या इलैक्ट्रॉनिक तरीके द्वारा प्रस्तुत कर सकते हैं।

प्रविष्टि नंबर 12 के अंतर्गत सूचीबद्ध अनुसार श्रेणी से संबंधित वित्तीय लेनदारों को फार्म सीए में श्रेणी (निर्दिष्ट श्रेणी) के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि संख्या 13 के अंतर्गत सूचीबद्ध 3 दिवालियापन पेशेवरों से प्राधिकृत प्रतिनिधि की वरीयता को दर्शाना होगा- लागू नहीं।

गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्माने का हकदार होगा।

ह./-

हरमन जीत सिंह,

IBBI/IPA-001/IP-P-02034/2020-2021/13080

एएफए 30.06.2025 तक वैध

अंतरिम प्रस्ताव पेशेवर

कृते मेट्रोपोलिस लॉजिस्टिक्स प्राइवेट लिमिटेड

ईमेल: irpmetropolislogistics@gmail.com

तिथि: 21.05.2025

स्थान: मोहाली

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF METROPOLIS LOGISTICS PRIVATE LIMITED

Table with 14 columns: Name of corporate debtor, Date of incorporation, Authority under which corporate debtor is incorporated, Corporate Identity No./ Limited Liability Identification No., Address of the registered office, Insolvency commencement date, Estimated date of closure of insolvency resolution process, Name and registration number of the insolvency professional, Registered Address, Correspondence Address, Last date for submission of claims, Classes of creditors, Names of Insolvency Professionals, and Details of authorized representatives.

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, Court-V has ordered the commencement of a corporate insolvency resolution process of the Metropolis Logistics Private Limited on 16.05.2025 (Order received on 19.05.2025)

The creditors of Metropolis Logistics Private Limited are hereby called upon to submit their claims with proof on or before 02.06.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA-Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Harman Jit Singh, IBBI/IPA-001/IP-P-02034/2020-2021/13080, AFA valid up to 30.06.2025, Interim Resolution Professional For Metropolis Logistics Private Limited, Email: irpmetropolislogistics@gmail.com

U.P. Projects Corporation Ltd. (ISO 9001:2015 Certified Company) Gomti Barrage, Left Bank, Gontinagar, Lucknow U.P. Tender Notice-01/PCR/PM-26/SRE/2025-26 Dated-20.05.2025

PROCLAMATION REQUIRING THE APPEARANCE OF ACCUSED PERSON. See Section 82 (2) Cr. P. C. Whereas a complaint has been made before me that accused Person Anita W/o Chaman Lal R/o RZ-264, Gali No. 9C, Kailashpuri, Palam, New Delhi also at have committed (or is suspected to have committed) the offence under FIR No. 478/2021 U/s 33 Delhi Excise Act has been registered at P.S. Sagarpur, Delhi and it has been returned to a warrant of arrest there upon issued that the said, Anita cannot be found and whereas it has been shown to my satisfaction that the said, Anita has absconded (or is concealing himself to avoid the service of the said warrant).

By Order Ms. Isha Singh, Judicial Magistrate, Room No. 18 Patiala House Court, New Delhi

INLAND WATERWAYS AUTHORITY OF INDIA (Ministry of Ports, Shipping and Waterways, Govt. of India) NOTICE INVITING TENDER Tender no.: IWAI-15020/6/2024-Hy

PROCLAMATION REQUIRING THE APPEARANCE OF A PERSON ACCUSED. See Section U/S 82 Cr. P.C. Whereas complaint has been made before me that accused Ajay Kumar S/o Ganga Ram R/o H.No. E-13/B67, New Seelampur, North East Delhi has Committed (or is suspected to have committed) the offence in case FIR No. 137/21 U/s 33 Ex. Act, P.S. G.T.B. Enclave, Delhi and it has been returned to a warrant of arrest thereupon issued that the said Ajay Kumar cannot be found and whereas it has been shown to my satisfaction that the said Ajay Kumar has absconded (or is concealing himself to avoid the service of the said warrant).

PROCLAMATION REQUIRING THE APPEARANCE OF ACCUSED PERSON. See Section 82 Cr. P.C. Whereas complaint has been made before me that accused person(s) Ritesh, S/o: Ravinder R/o: C-401, Chinar Basti Pahar Ganj, Delhi has committed (or is suspected to have committed) the offence in FIR No. 1003/2023, U/s: 379/41 IPC, P.S.: Vikas Puri, New Delhi and it has been returned to a warrant of arrest thereupon issued that the said accused person(s) Ritesh, cannot be found and whereas it has been shown to my satisfaction that the said accused person(s) Ritesh, has absconded (or is concealing himself to avoid the service of the said warrant).

कार्यालय अधीक्षण अभियन्ता पंचम वि०/ऑ० वृत्त लोक निर्माण विभाग, हल्द्वानी Office of the Superintending Engineer 5th E/M Circle P.W.D. Haldwani (Nainital) Website: http://pwd.uk.gov.in Tel/Fax: 05946-220782 E-Mail ID: secmhld.pwdkuk@gov.in

Indian Bank Jawaharlal Road Branch APPENDIX-IV-A [See proviso to rule 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

NORTHERN RAILWAY Rail Coach Naveenikaran Karkhana, Sonapat (Tender Notice) Invitation of tender through E-tendering (e-Procurement Systems)

DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3) Case No.: OA/668/2024 Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

STATE BANK OF INDIA VS ASHIK KHAN Exh. No.: 10887 Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

उत्तर प्रदेश पावर ट्रान्समिशन कारपोरेशन लिमिटेड इ-निविदा प्रक्रिया में कार्यवाही संस्थाओं/फर्मों से, जो जी.ए.सी. में पंजीकृत हो, ई-टेंडर के माध्यम से आमंत्रित की जाती हैं। विस्तृत विवरण प्रतिलिखित समाचार पत्रों में प्रकाशन के उपरान्त ई-टेंडर की वेबसाइट www.etender.up.nic.in पर उपलब्ध रहेगा।

Canara Bank A Govt. of India Undertaking RECOVERY & LEGAL SECTION, CIRCLE OFFICE 3rd Floor, Luv-Kush Tower, Exhibition Road, Patna - 800001, Ph. : 0612-2320180, Email : npacopat@canarabank.com

RENOVATION, UPGRADEATION OF SIEMENS MAKE EI SYSTEM E-Tender Notice No.: N-2025-26-TSK-NIT-06 Dated: 16-05-2025. E-Tenders are invited by the undersigned for the following works: Tender No.: N-2025-26-TSK-T-06. Brief Description of Item: Renovation, upgradation of Siemens make EI system for reliability improvement for a period of 02 (two) years in Tinsukia Division.

EAST CENTRAL RAILWAY E-Tender Notice No.: CRW-HRT-M-UPG-ICF-25-1 For and on behalf of President of India, Dy. Chief Mechanical Engineer, Carriage Repair Workshop, Harnaut invites open e-tender for the following works as detailed-

सत्या माइक्रो हाउसिंग फाइनेंस प्राइवेट लिमिटेड		SATYA Micro Housing Finance Private Ltd	
पंजीकृत कार्यालय : 519, 6वीं मंज, वीरलोक प्रमोड हॉटेल, ओल्डलाइन रोड, फेज-1, नई दिल्ली-110020 (निगमित कार्यालय : 7वीं मंज, प्रमोड हॉटेल, सेक्टर 129, फेज-1, नई दिल्ली-110020)			
मौजूद सूचना			
वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रदर्शन अधिनियम 2002 की धारा 13(2) के अंतर्गत सूचना			
एतद्वारा सूचित किया जाता है कि सत्या माइक्रो हाउसिंग फाइनेंस प्राइवेट लिमिटेड (एसएफएफपीएल) से लाभ उठाने वाले निम्नलिखित उधारकर्ता, / या एसएफएफपीएल को अपने ऋण की समान मात्रिक किस्तों (ईएमआई) का भुगतान करने में विफल रहे हैं और उनके ऋण खाते को राष्ट्रीय आवास बैंक द्वारा निर्दिष्ट दिशा-निर्देशों के अनुसार अनिमानवकता परिसंपत्तियों के रूप में वर्गीकृत किया गया है। उधारकर्ता(ओं) ने एसएफएफपीएल को अपने संपत्ति / संपत्तियों की प्रतिभूति उपलब्ध कराई है, जिसके विवरण यहां निम्नानुसार प्रस्तुत तालिका में दिये गये हैं। ऋण के विवरण और उधारकर्ता/ओं द्वारा एसएफएफपीएल हेतु आज तक कमाया और देय राशियों की ह्रास निम्नानुसार प्रस्तुत तालिका में दी गई हैं। उधारकर्ता(ओं) के साथ-साथ जनसाधारण को एतद्वारा सूचित किया जाता है कि ओहोस्ताहककर्ता ने एसएफएफपीएल को प्रतिकूल अधिकारी, प्रतिभूत ऋणकर्ता के रूप में, वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रदर्शन अधिनियम 2002 (संशुद्ध अधिनियम) के प्रावधानों के अंतर्गत निम्नलिखित उधारकर्ता(ओं) के विरुद्ध कार्रवाई आरंभ कर दी है। यदि निम्नलिखित उधारकर्ता(एंग) इस सूचना के 60 (साल) दिनों के अंदर निम्न तालिका में अपने नामों के सम्बन्ध दर्शाई गई बचकाय राशियों का प्रतिभूतगान करने में विफल रहते हैं, तो ओहोस्ताहककर्ता संरक्षकी अधिनियम की धारा 13 की उप-धारा (4) के अंतर्गत प्रतिभूत ऋणकर्ता को प्रवृत्त किसी एक या अधिक शक्तियों का प्रयोग करने, जिसमें संवर्धित / संपत्तियों का अधिग्रहण करने और उसे / उन्हें बेचने की शक्ति भी सम्मिलित है। सर्वसाधारण को सलाह दी जाती है कि वे यहाँ नीचे विवरणित संपत्ति / संपत्तियों का लेन-देन न करें।			
क्र. सं.	उधारकर्ता(ओं) / सह-उधारकर्ता(ओं) के नाम / ऋण खाता सं. / शाखा	मौजूद सूचना तिथि एवं राशि	प्रतिभूत परिसंपत्तियों (सी) का विवरण
1.	1200026 / शाखा : मेरठ 1. सोनिया 2. संजय पता 1: 247 नई बस्ती, लल्लपुरा मेरठ, मेरठ, शिवपुरी एस.ओ. (मेरठ), मेरठ, उत्तर प्रदेश, पिनकोड- 250002, भारत पता 2: खरसा नंबर 35 का हिस्सा, एक आवासीय प्लॉट नंबर 09 जो शिवपुरम राजस्व मोहकमपुर परगना तहसील और जिला मेरठ उत्तर प्रदेश 250002 में स्थित है।	19-05-2025 & ₹ 3,88,332/-	निम्न संपत्तित पता धारक संपत्ति के समस्त वह भाग तथा अंश :- जो खरसा नं. 35 का हिस्सा, आवासीय प्लॉट नं. 09 जो शिवपुरम राजस्व मोहकमपुर परगना तहसील और जिला मेरठ उत्तर प्रदेश 250002 में स्थित है, सीमाएं- पूर्व- 50.7 फीट दूसरी का घर, पश्चिम- 50.6 फीट प्लॉट नं. 10 कल्ला का, उत्तर- 17.81 फीट दूसरी का घर, दक्षिण- 17.81 फीट 15 फीट चौड़ी सड़क।
2.	HDLHFLND10002822 / शाखा : नोएडा 1 1. मुहिया तिसारी 2. सुदं मान तिसारी पता: साई धामा एन्क्लेव, धिपियाना बुजुर्ग, दादरी, गौतम बुद्ध नगर, धिपियाना बी.ओ., गाजियाबाद, उत्तर प्रदेश, पिन कोड- 201009, भारत पता 2: प्लॉट नं. 69, खरसा नंबर 535 एमआई, खाता नंबर 18, ब्लॉक-बी, (हेल्थे लाइन के पार), राम श्याम एन्क्लेव, ग्राम- धिपियाना बुजुर्ग, परगना एवं तहसील- दादरी, जिला- गौतम बुद्ध नगर, उ.प्र.- 201009	19-05-2025 & ₹ 22,46,730/-	निम्न संपत्तित पता धारक संपत्ति के समस्त वह भाग तथा अंश :- जो प्लॉट नं. 69, खरसा नं. 535 एमआई, खाता नं. 18, ब्लॉक-बी, (हेल्थे लाइन के पार), राम श्याम एन्क्लेव, ग्राम- धिपियाना बुजुर्ग, परगना और तहसील- दादरी, जिला- गौतम बुद्ध नगर, उत्तर प्रदेश- 201009
3.	HDLHFLMTJ0000655 / शाखा: मथुरा 1. प्रीति 2. संतोषी पता 1: नगला विरानी अब्दुल नबीपुर, खादर, मथुरा, छाता बाजार एस.ओ. (मथुरा), मथुरा, उत्तर प्रदेश, पिनकोड- 281001, भारत पता 2: खरसा नंबर 149, प्लॉट मौजा अब्दुलनबीपुर खादर, तहसील हाथक, जिला मथुरा 281001 में स्थित है।	19-05-2025 & ₹ 3,26,163/-	निम्न संपत्तित पता धारक संपत्ति के समस्त वह भाग तथा अंश :- जो गाटा संख्या 139, गांव सलेमुपुर कायस्थ, परगना और तहसील सिकंदराबाद, जिला: बुलन्दशहर उत्तर प्रदेश- 203202, में स्थित है, जिसकी सीमाएं इस प्रकार हैं :- पूर्व- मोहर सिंह का खेत, पश्चिम- अन्य मकान, उत्तर- सड़क 13 फीट चौड़ी, दक्षिण- महेंद्र सिंह का प्लॉट।
4.	1200144 / शाखा : हापुड 1. रेखा 2. जीतेंद्र 3. अंशुी 4. खुशेन्द्रप्रयाल उधारकर्ता 1 पता 1 पर रहता है: सलेमुपुर कायस्थ, जिला बुलन्दशहर पी.ओ., बुलन्दशहर, सिकंदराबाद एस.ओ. (बुलंदशहर), बुलन्दशहर, उत्तर प्रदेश, पिनकोड- 203205, भारत समी को पता3 यहां पर भी है :- गाटा संख्या 139, ग्राम सलेमुपुर कायस्थ, परगना और तहसील सिकंदराबाद, जिला : बुलंदशहर उत्तर प्रदेश- 203202	19-05-2025 & ₹ 5,47,785/-	निम्न संपत्तित पता धारक संपत्ति के समस्त वह भाग तथा अंश :- जो गाटा संख्या 139, गांव सलेमुपुर कायस्थ, परगना और तहसील सिकंदराबाद, जिला: बुलंदशहर उत्तर प्रदेश- 203202, में स्थित है, जिसकी सीमाएं इस प्रकार हैं :- पूर्व- मोहर सिंह का खेत, पश्चिम- अन्य मकान, उत्तर- सड़क 13 फीट चौड़ी, दक्षिण- महेंद्र सिंह का प्लॉट।
स्थान : दिल्ली		हस्ता./- प्राधिकृत अधिकारी	
दिनांक : 21-05-2025		सत्या माइक्रो हाउसिंग फाइनेंस प्राइवेट लिमिटेड	

POST-OFFER PUBLIC ANNOUNCEMENT TO THE PUBLIC SHAREHOLDERS OF KUBERAN GLOBAL EDU SOLUTIONS LIMITED				
Corporate Identification Number: L8090072013PLC019519;				
Registered Office: Number 401, GES Complex 1 st Floor, 7 th Street Gandhinagar, Coimbatore - 641012, Tamil Nadu, India;				
Contact Number: +91-0422-4348001/+91-9159488001/+91-9944488001;				
Website: www.kgestd.in; Email Address: investor@kgestd.in; kgestd@gmail.com;				
<p>Open Offer for acquisition of up to 5,47,700 Offer Shares representing 26.00% of the Voting Share Capital of Kuberan Global Edu Solutions Limited, ("Target Company"), from its public shareholders at an offer price of ₹18.00/- per Offer Share, payable in cash, by M/s Hator Corporate Advisors LLP (Acquirer), along with the Person Acting In Concert, M/s Plus Capital Management LLP (PAC), in accordance with the provisions of Regulations 3(1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto.</p> <p>This Post-Open Offer Public Announcement is being issued by Swaraj Shares and Securities Private Limited, the Manager to the Offer ("Manager"), on behalf of the Acquirer and the PAC to the Public Shareholders of the Target Company, pursuant to and in compliance with the provisions of Regulation 18(12) and other applicable provisions under the SEBI (SAST) Regulations ("Post-Open Public Announcement").</p> <p>This Post-Open Offer Public Announcement should be read in continuation of, and in conjunction with the: a) Public Announcement dated Wednesday, October 30, 2024 ("Public Announcement"), (b) Detailed Public Statement dated Monday, November 04, 2024 in connection with this Offer, published on behalf of the Acquirer and the PAC on Tuesday, November 05, 2024, in Financial Express (English Daily) (All India Edition), Jansatta (Hindi daily) (All India Edition), Mumbai Lakshadep (Marathi Daily) (Mumbai Edition), and Makkai Kural (Tamil Daily) (Coimbatore Edition) ("Detailed Public Statement"), (c) Draft Letter of Offer dated Tuesday, November 12, 2024 filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations ("Draft Letter of Offer"), (d) Letter of Offer dated Saturday, April 05, 2025, along with the Form of Acceptance-cum-Acknowledgement ("Letter of Offer"), (e) Recommendations of the Independent Directors of the Target Company which were approved on Tuesday, April 15, 2025 and published in the Newspapers on Wednesday, April 16, 2025 ("Recommendations of the Independent Directors of the Target Company"), (f) Pre-Open offer cum corrigendum to the Detailed Public Statement Advertisement dated Wednesday, April 16, 2025, which was published in the Newspapers on Thursday, April 17, 2025 ("Pre-Open Public Announcement") (the Public Announcement, the Detailed Public Statement, the Draft Letter of Offer, the Letter of Offer, the Recommendations of the Independent Directors, and the Pre-Open Advertisement cum Corrigendum to the Detailed Public Statement of the Target Company and this Post-Open Public Announcement are hereinafter collectively referred to as "Offer Documents") issued by the Manager on behalf of the Acquirer and the PAC.</p> <p>The capitalized terms used but not defined in this this Post-Open Public Announcement shall have the meaning assigned to such terms in the Offer Documents.</p>				
1. Name of the Target Company	M/s Kuberan Global Edu Solutions Limited bearing corporate identity number 'L8090072013PLC019519', with its registered office located at Number 401, GES Complex 1 st Floor 7 th Street Gandhinagar, Coimbatore - 641012, Tamil Nadu, India.			
2. Name of the Acquirer and PAC	M/s. Hator Corporate Advisors LLP bearing LLPIN 'AAO-6141', with its registered office located at 604, Centrum, Opposite TMC Office, Near Satkar Grande Hotel, Wagle Estate, Thane - 400604, Maharashtra, India. (Acquirer) M/s. Plus Capital Management LLP bearing LLPIN 'AAG-5543', with its registered office located at 604, Centrum, Opposite TMC Office, Near Satkar Grande Hotel, Wagle Estate, Thane - 400604, Maharashtra, India. (PAC)			
3. Name of Manager to the Offer	Swaraj Shares and Securities Private Limited			
4. Name of Registrar to the Offer	Integrated Registry Management Services Private Limited			
5. Offer Details				
5.1 Date of Opening of the Offer	Monday, April 21, 2025			
5.2 Date of Closing of the Offer	Monday, May 05, 2025			
6. Date of Payment of Consideration	Wednesday, May 14, 2025			
7. Details of the Acquisition				
Particulars	Proposed in the Offer Document (Assuming full acceptance in this Offer)	Actuals		
7.1 Offer Price	₹18.00/-	₹18.00/-		
7.2 Aggregate number of Equity Shares tendered	5,47,700	30,000		
7.3 Aggregate number of Equity Shares accepted	5,47,700	30,000		
7.4 Size of the Open Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	₹98,58,600.00/-	₹5,40,000.00/-		
7.5 Shareholding of the Acquirer and the PAC before the Share Purchase Agreement/ Public Announcement				
a) Number of Equity Shares	1,06,000	1,06,000		
b) % of fully diluted Equity Share capital	5.03%	5.03%		
7.6 Sale Shares proposed to be acquired by way of Share Purchase Agreement				
a) Number of Equity Shares	13,67,657	13,67,657		
b) % of fully diluted Equity Share capital	64.92%	64.92%		
7.7 Equity Shares acquired by way of Offer				
a) Number of Equity Shares	5,47,700	30,000		
b) % of fully diluted Equity Share capital	26.00%	1.42%		
7.8 Equity Shares acquired after the Detailed Public Statement				
a) Number of Equity Shares acquired	Nil	Nil		
b) Price of the Equity Shares acquired	Not Applicable	Not Applicable		
c) % of Equity Shares acquired	Not Applicable	Not Applicable		
7.9 Post-Offer shareholding of the Acquirer and the PAC				
a) Number of Equity Shares	20,21,357	15,03,657		
b) % of fully diluted Equity Share capital	95.96%	71.38%		
7.10 Pre-Open and Post-Open shareholding of the Public Shareholders (other than the Acquirer)				
Particulars	Pre-Open	Post-Open	Pre-Open	Post-Open
a) Number of Equity Shares	6,32,879	85,179	6,32,879	6,02,879
b) % of fully diluted Equity Share capital	30.05%	4.04%	30.05%	28.62%
8. The Acquirer along with the PAC accepts full responsibility for the information contained in this Post-Open Offer Public Announcement and for their obligations specified under SEBI (SAST) Regulations.				
9. The Acquirer will consummate the Share Purchase Agreement transaction in accordance with the provisions of Regulations 22(1), and 22(3) of the SEBI (SAST) Regulations and will make an application for reclassification of itself and the PAC as the promoters of the Target Company, in accordance with the provisions of Regulation 31A(10) of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, including subsequent amendments thereto ("SEBI (LODR) Regulations").				
10. A copy of this Post-Open Public Announcement will be accessible on the websites of Securities and Exchange Board of India at www.sebi.gov.in , BSE Limited at www.bseindia.com and the registered office of the Target Company.				

Schedule of Activities	Tentative Schedule Day and Date	ACTUAL SCHEDULE DAY AND DATE (UPON RECEIPT OF SEBI'S OBSERVATION LETTER)
Issue date of the Public Announcement	Tuesday, February 18, 2025	TUESDAY, FEBRUARY 18, 2025
Publication date of the Detailed Public Statement in the newspapers	Monday, February 24, 2025	MONDAY, FEBRUARY 24, 2025
Date of filing of the Draft Letter of Offer with SEBI	Friday, February 28, 2025	FRIDAY, FEBRUARY 28, 2025
Last date for public announcement for a competing offer(s)	Wednesday, March 19, 2025	WEDNESDAY, MARCH 19, 2025
Date for receipt of observation from SEBI on the Draft Letter of Offer	Monday, March 24, 2025	MONDAY, MARCH 24, 2025
Identified Date ⁽¹⁾	Wednesday, March 26, 2025	WEDNESDAY, MARCH 26, 2025
Last date for dispatch of the Letter of Offer to the Public Shareholders of the Target Company whose names appear on the register of members on the Identified Date	Thursday, April 03, 2025	THURSDAY, MARCH 26, 2025
Last date of publication in the Newspapers of recommendations of the independent directors committee of the Target Company for this Offer	Tuesday, April 08, 2025	TUESDAY, MARCH 26, 2025
Last date for upward revision of the Offer Price and / or the Offer Size	Wednesday, April 09, 2025	WEDNESDAY, MARCH 26, 2025
Last date of publication of opening of Offer public announcement in the newspapers in which the Detailed Public Statement had been published	Wednesday, April 09, 2025	WEDNESDAY, MARCH 26, 2025
Date of commencement of Tendering Period	Friday, April 11, 2025	THURSDAY, MARCH 26, 2025
Date of closing of Tendering Period	Monday, April 28, 2025	WEDNESDAY, MARCH 26, 2025
Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders ⁽²⁾	Tuesday, May 13, 2025	WEDNESDAY, MARCH 26, 2025
Last date for publication of post-Open Offer public announcement in the Newspapers ⁽³⁾	Tuesday, May 20, 2025	WEDNESDAY, MARCH 26, 2025
Last date for filing the post Offer report with SEBI ⁽³⁾	Tuesday, May 20, 2025	WEDNESDAY, MARCH 26, 2025

Note:	
(1)	There has been no competing offer for this Offer.
(2)	Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer would be sent in accordance with the SEBI (SAST) Regulations. It is clarified that all the Public Shareholders (even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in this Offer any time during the Tendering Period.
(3)	These actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.
H. Documents for Inspection	
The copies of the documents listed under Paragraph 11 titled as "Documents for Inspection" on page 59 of the Letter of Offer will be available for inspection at the principal place of business of the Manager to the Offer, Swaraj Shares and Securities Private Limited, located at Unit No. 304, A Wing, 215 Atrium, Courtyard Marriott, Andheri East, Mumbai- 400093, Maharashtra, India on any working day between 10:00 a.m. (Indian Standard Time) and 5:00 p.m. (Indian Standard Time) during the Tendering Period commencing from Thursday, May 22, 2025, to Wednesday, June 04, 2025. Further, in light of SEBI Circular SEBI/HO/CFD/DCR/CIR/2020/139 dated July 27, 2020, read with SEBI Circular SEBI/CIR/CFD/DCR/1/CIR/2020/83 dated May 14, 2020, copies of the following documents will be available for inspection to the Public Shareholders electronically during the Tendering Period. The Public Shareholders interested to inspect any of the following documents can send an email from their registered email-ids (including shareholding details and authority letter in the event the Public Shareholder is a corporate body) with a subject line ["Documents for Inspection - CHEMOPH Open Offer"], to the Manager to the Open Offer at takeover@swarajshares.com and upon receipt and processing of the received request, access can be provided to the respective Public Shareholders for electronic inspection of documents.	

The Acquirer accept full responsibility for the information contained in this Pre-Open offer cum Corrigendum to the Detailed Public Statement Advertisement (other than such information as has been obtained from public sources or provided by or relating to and confirmed by the Target Company) and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Open Offer. The Acquirer will be severally and jointly responsible for ensuring compliance with the SEBI (SAST) Regulations. The persons signing this Pre-Open offer cum Corrigendum to the Detailed Public Statement Advertisement on behalf of the Acquirer have been duly and legally authorized to sign this Letter of Offer.	
This Pre-Open Advertisement and Corrigendum to the Detailed Public Statement will also be accessible on the websites of SEBI at www.sebi.gov.in , the Target Company at www.thechemopharmalaboratoriesltd.com , the Registrar to the Offer at www.integratedregistry.in , the Manager to the Offer at www.swarajshares.com , and BSE Limited at www.bseindia.com .	
Issued by the Manager to the Offer on behalf of the Acquirer	
SWARAJ SHARES & SECURITIES PRIVATE LTD	
Swaraj Shares and Securities Private Limited Corporate Identification Number: U51101WB2000PTC092621 Principal Place of Business: Unit No 304, A Wing, 215 Atrium, Near Courtyard Marriott, Andheri East, Mumbai- 400093, Maharashtra, India Contact Person: Pankita Patel/ Tammy Banerjee Contact Number: +91-22-69649999 Email Address: takeover@swarajshares.com Investor grievance Email Address: investor.relations@swarajshares.com SEBI Registration Number: INM00012980 Validity: Permanent	
On behalf of all the Acquirer and the PAC sdt-	
Mr. Siddhant Laxmikant Kabra (Designated Partner of Acquirer and the PAC)	

Date: Tuesday, May 20, 2025 Place: Mumbai	
For and on behalf of M/s Atibha Agriseeds Private Limited sdt-	
Mr. Ruchit Prafulkrum Mehta (Director)	
Date: Tuesday, May 20, 2025 Place: Mumbai	

PRE-OFFER ADVERTISEMENT AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT UNDER REGULATION 18(7) IN TERMS OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

CHEMO PHARMA LABORATORIES LIMITED	
A public limited company incorporated under the provisions of the Companies Act, 1956	
Corporate Identification Number: L99999MH1942PLC003556;	
Registered Office: 5, Kumud Apartment CHS Limited, Kamik Road Chikan Ghar, Kalyan - 421301, Thane, Maharashtra, India;	
Contact Number: 022-22078381 / 022-22078382; E-mail Address: chemopharmalab@gmail.com ;	
Website: www.thechemopharmalaboratoriesltd.com ;	

THIS PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT IS ISSUED BY SWARAJ SHARES AND SECURITIES PRIVATE LIMITED, THE MANAGER TO THE OFFER, ON BEHALF OF M/S ATIBHA AGRISEEDS PRIVATE LIMITED (ACQUIRER), HEREINAFTER COLLECTIVELY REFERRED TO AS THE ACQUIRER, FOR ACQUISITION OF UP TO 3,90,000 OFFER SHARES, REPRESENTING 26.00% OF THE VOTING SHARE CAPITAL OF CHEMO-PHARMA LABORATORIES LIMITED, AT AN OFFER PRICE OF ₹110.00/- PER OFFER SHARE, PAYABLE IN CASH, TO THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, IN ACCORDANCE WITH THE PROVISIONS OF REGULATION 18(7) OF SEBI (SAST) REGULATIONS (PRE-OFFER CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT ADVERTISEMENT). This Pre-Open offer cum corrigendum to the Detailed Public Statement Advertisement is to be read in conjunction with the: a) Public Announcement dated Tuesday, February 18, 2025 ("Public Announcement"), (b) Detailed Public Statement dated Friday, February 21, 2025, in connection with this Offer, published on behalf of the Acquirer on Monday, February 24, 2025, in Financial Express (English daily) (All India Edition), Jansatta (Hindi daily) (All India Edition) and Mumbai Lakshadep (Marathi daily) (Mumbai Edition) ("Newspapers") ("Detailed Public Statement"), (c) Draft Letter of Offer dated Friday, February 28, 2025 filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations ("Draft Letter of Offer"), (d) Letter of Offer dated Monday, May 12, 2025, along with the Form of Acceptance-cum-Acknowledgement ("Letter of Offer"), (e) Recommendations of the Independent Directors of the Target Company which were approved on Monday, May 19, 2025, and published in the Newspapers on Tuesday, May 20, 2025 ("Recommendations of the Independent Directors of the Target Company") (the Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Recommendations of the Independent Directors, and this Pre-Open Advertisement cum Corrigendum to the Detailed Public Statement of the Target Company are hereinafter collectively referred to as "Offer Documents") issued by the Manager on behalf of the Acquirer.

Public Shareholders of the Target Company are requested to kindly note the following:

For capitalized terms used hereinafter, please refer to the Paragraph 1 titled as "Definitions and Abbreviations" on page 8 of the Letter of Offer.

- Offer Price**
The Offer is being made at a price of ₹110.00/- per Offer, payable in cash. There has been no revision in the Offer Price.
- Recommendations of the Committee of Independent Directors ("IDC")**
A Committee of Independent Directors of the Target Company comprising of Ms. Simran Ankleshwar Tripathi as the Chairperson of the IDC, Ms. Sarvagya Goel, and Ms. Shilpa Chopra, members of IDC approved their recommendation on the Offer on Monday, May 19, 2025, and published in the Newspapers on Tuesday, May 20, 2025. The IDC Members are of the opinion that the Offer Price to the Public Shareholders of the Target Company is fair and reasonable and is in line with SEBI (SAST) Regulations. Public Shareholders may, therefore, independently evaluate the offer and take an informed decision.
- Other details with respect to Offer**
1. This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. There has been no competitive bid to the Offer.
2. The Letter of Offer has been dispatched on Thursday, May 15, 2025, to the Public Shareholders of the Target Company whose names appeared on the register of members as on the Identified Date, i.e., Wednesday, May 07, 2025. The dispatch has been carried out through post to those Public Shareholders who had not registered their e-mail addresses with the Depositories and/or the Target Company, and through electronic mode (e-mail) to those Public Shareholders whose e-mail addresses were registered with the Depositories and/or the Target Company.
3. The Draft Letter of Offer dated Friday, February 28, 2025, was filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations, for its Observations. In pursuance of which all the observations received from SEBI vide letter bearing reference number SEBI/HO/CFD/CMD/1/CIR/P/2020/144 dated 31 July 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer.
4. Except as stated hereinafter, there have been no material changes in relation to the Offer, other than those already disclosed in the Letter of Offer.

- Instructions for Public Shareholders**
a) In case of Equity Shares are held in the Dematerialized Form: The Public Shareholders who are holding Equity Shares in electronic/dematerialized form and who desire to tender their Equity Shares in this Offer shall approach their respective Selling Broker indicating to their Selling Broker the details of Equity Shares that such Public Shareholder intends to tender in this Offer. Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period. For further information, kindly refer to Paragraph 9.8. titled as "Procedure for tendering the Equity Shares held in Dematerialized Form" on page 44 of the Letter of Offer.
b) In case of Equity Shares are held in Physical Form: As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated 3 December 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository with effect from 1 April 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD/1/CIR/P/2020/144 dated 31 July 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well as eligible to tender their Equity Shares in this Offer as per the provisions of the SEBI (SAST) Regulations. Public Shareholders who are holding Equity Shares in physical form and intend to participate in the Offer will be required to approach their respective Selling Broker along with the complete set of documents for verification procedures to be carried out, including the (i) original share certificate(s), (ii) valid share transfer form(s), i.e. Form SH-4, duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place, (iii) self-attested copy of the shareholder's PAN Card, (iv) Form of Acceptance duly completed and signed in accordance with the instructions contained therein, by sole/joint Public Shareholders whose name(s) appears on the share certificate(s) in the same order in which they hold Equity Shares, and (v) any other relevant documents such as power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable. For further information, kindly refer to the Paragraph 9.7. titled as "Procedure for tendering Equity Shares held in Physical Form" on page 43 of the Letter of Offer.

- Procedure for tendering the Shares in case of non-receipt of the Letter of Offer:** Public Shareholders who have acquired Equity Shares but whose names do not appear in the records of Depositories on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer. In case of non-receipt of the Letter of Offer, such Public Shareholders of the Target Company may download the same from the SEBI website (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares of the Target Company. Alternatively, in case of non-receipt of the Letter of Offer, shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of shares held, client ID number, DP name, DP ID number, number of shares tendered and other relevant documents. Such Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by Stock Exchanges before the closure of the Offer. For further information, kindly refer to the Paragraph 9.2.4. titled as "Procedure for tendering Equity Shares in case of non-receipt of the Letter of Offer" on page 46 of the Letter of Offer.
- Status of Statutory and Other Approvals**
As on the date of this Letter of Offer, there are no statutory or other approvals required for implementing the Offer except as mentioned in the Letter of Offer. For further information, kindly refer to the Paragraph 8.3. titled as "Statutory Approvals and conditions of the Offer" at page 40 of Letter of Offer.
- Procedure for Acceptance and Settlement of Offer**
The Open Offer will be implemented by the Acquirers through Stock Exchange mechanism made available by BSE Limited in the form of separate window ("Acquisition Window") as provided under the SEBI (SAST) Regulations. SEBI circular bearing reference number CIR/CFD/POLICYCELL/1/2015 dated 13 April 2015, as amended read along with SEBI Circular CFD/DCR/2/CIR/2016/131 dated 9 December 2016, as amended, and SEBI Circular bearing number SEBI/HO/CFD/DCR/1/CIR/P/2021/615 dated August 13, 2021 issued by SEBI. As per SEBI Circular bearing number SEBI/HO/CFD/DCR/1/CIR/P/2021/615 dated August 13, 2021, a lien shall be marked against the shares of the shareholders participating in the tender offers. Upon finalisation of the entitlement, only accepted quantity of shares shall be debited from the demat account of the shareholders. The lien marked against unaccepted shares shall be released. The detailed procedure for tendering and settlement of shares under the revised mechanism is specified under the Paragraph 9 titled as "Procedure for Acceptance and Settlement of the Offer" on page 42 of the Letter of Offer.

Schedule of Activities	Tentative Schedule Day and Date	ACTUAL SCHEDULE DAY AND DATE (UPON RECEIPT OF SEBI'S OBSERVATION LETTER)
Issue date of the Public Announcement	Tuesday, February 18, 2025	TUESDAY, FEBRUARY 18, 2025
Publication date of the Detailed Public Statement in the newspapers	Monday, February 24, 2025	MONDAY, FEBRUARY 24, 2025
Date of filing of the Draft Letter of Offer with SEBI	Friday, February 28, 2025	FRIDAY, FEBRUARY 28, 2025
Last date for public announcement for a competing offer(s)	Wednesday, March 19, 2025	WEDNESDAY, MARCH 19, 2025
Date for receipt of observation from SEBI on the Draft Letter of Offer	Monday, March 24, 2025	MONDAY, MARCH 24, 2025
Identified Date ⁽¹⁾	Wednesday, March 26, 2025	WED